

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HAVA WIN INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HAVA WIN INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09-02-2017
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TN2017PTC114868
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address: New No:15, Old No:14, 2 nd Street Thiru Nagar, Vadapalani, Chennai-600 026
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 29.04.2021 Date of receipt of order: 03.05.2021
7.	Estimated date of closure of insolvency resolution process	26 th October 2021, being 180 days from the date of commencement of resolution process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	G. GUNASEKARAN IBBI/IPA-001/IP-P00681/2017-18/11178
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G.Gunasekaran 36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore -641 035 E Mail Id: cagunasekar@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore -641 035 E Mail Id: cagunasekar@yahoo.com
11.	Last date for submission of claims	13-05-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the **HAVA WIN INDIA PRIVATE LIMITED** vide order No.IBA/417/2020 on 29.04.2021. The Order was served on the Interim Resolution Professional on 03.05.2021

The creditors of HAVA WIN INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before **13th May 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.05.2021
Place: Coimbatore





G.GUNASEKARAN
Interim Resolution Professional
For Hava Win India Private Limited
IBBI/IPA-001/IP-P00681/2017-2018/11178